

Bank, Cuddalore, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon. [Placed in Library See No LT 573/91]

13.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the *Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91. [Placed in Library See No LT 574/91]

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Notifications under Export Act, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I beg to lay on the table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 16A of the Export (Quality Control and Inspection) Act, 1963:-

- (i) S.O. 481 (E) published in Gazette of India dated the 25th July, 1991 regarding exemption from purview of sub-section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of certain items mentioned in the Notification.
- (ii) S.O. 482 (E) published in Gazette of India dated the 25th July, 1991 regarding exemption from purview of sub/section (d) of section 6 of the Export (Quality Control and Inspection) Act, 1963 for export of certain items mentioned in the Notification by the Star Trading Houses, Trading houses and Export Houses recognised by the Cent Government. [Placed in Library See No LT576/91]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Bussines in the Rajya Sabha, I am directed to enclose a copy of the Code of Criminal Procedure (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 4th September, 1991.

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The Code of Criminal Procedure (Amendment) Bill

SECRETARY GENERAL: Sir, I lay on the Table the Code of Criminal Procedure (Amendment) Bill 1991, as passed by Rajya Sabha.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business for the remaining period of the Session, will consist of :

1. Consideration and passing of:
 - (a) The Places of Worship (Special Provisions) Bill, 1991
 - (b) The Special Protection Group (Amendment) Bill, 1991
 - (c) The Central Excises and Customs Laws (Amendment) Bill, 1991.

*The Annual Report of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1990-91 was laid on the Table of the House on the 26th July, 1991.